

Gujarat which have been declared as backward areas by the Working Group set up by the Planning Commission ?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI MOHAN DHARIA) : A Working Group headed by Shri B. D. Panda, the then Secretary, Planning Commission, was set up for recommending the objective criteria to be followed in identifying backward regions which would qualify for special treatment by way of incentives for industries to be set up in such regions. In accordance with the criteria recommended by this Working Group, the following districts of Gujarat have been declared as backward areas :

1. Panchmahals
2. Kutch
3. Amreli
4. Broach
5. Sabarkantha
6. Banaskantha
7. Bhavnagar
8. Mehsana
9. Surendranagar
10. Junagarh

Allocation of Funds to Gujarat During Fourth Plan

248. SHRI D P. JADEJA :
SHRI VEKARIA :

Will the Minister of PLANNING be pleased to state :

(a) the amount earmarked for the Gujarat State under the Fourth Five-Year Plan ;

(b) whether Government propose to enlarge the Fourth Five-Year Plan for the Gujarat State ; and

(c) if so, the particular field in which allocations are proposed to be increased ?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI MOHAN DHARIA) : (a) Rs. 455 crores.

(b) and (c). The Fourth Plan outlay is likely to be increased by Rs. 45 crores on account of expected increase in the State's own resources. The sectoral distribution of this additional outlay has yet to be worked out in consultation with the State Government.

Issue of Letters of Intent for setting up of Large Scale Projects in Gujarat

249. SHRI D P. JADEJA : Will the Minister of INDUSTRIAL DEVELOPMENT be pleased to state :

(a) whether Government have issued Letters of Intent for setting up new large scale projects in Gujarat during the last 6 months ; and

(b) if so, the names of the projects ?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI SIDDHESHWAR PRASAD):

(a) The industrial Licences and Letters of Intent [under the Industries (Development and Regulation) Act, 1951] are issued for large scale projects only. Such Licences and Letters of Intent are not required for setting up industries in the small scale sector. A statement showing the number of letters of intent (type-wise) issued under the Industries (Development and Regulation) Act, 1951, relating to locations in Gujarat State during the period from 1-9-71 to 29-9-1972 is enclosed.

(b) the details of all the licences/letters of intent issued, showing also the industry to which they relate, are regularly published in the Weekly "Bulletin of Industrial Licences, Import Licences and Export Licences", the weekly "Indian Trade Journal" and the monthly "Journal of Industry and Trade." Copies of these publications are supplied to the Parliament Library.

Statement

N.U.	S.E.	N.A.	N.A /S.E.	Total
32	8	10	1	51

केन्द्रीय फिल्म सेक्टर बोर्ड की सिफारिशों न मानना

250. श्री मूलचन्द डागा: क्या सूचना और प्रसारण मन्त्री यह बतान की कृपा करेंगे कि :

(क) सरकार ने फिल्मों में हिंसा, यौन और भ्रष्टाचार के दृश्य दिखाने की बढ़ती हुई प्रवृत्ति को रोकने के लिये क्या कदम उठाए हैं ;